

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 311 OF 2022**

IN THE MATTER OF:

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

...RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1.	Short Affidavit on behalf of Respondent No.3- Delhi Development Authority.	1-2
2.	Annexure R3/1: Copy of the letter dated 21.06.2023 bearing no. NGT/Engg.(44073)22/Legal/187.	3
3.	Annexure R3/2: Copy of the letter dated 11.07.2023 bearing no. NGT/Engg.(44073)22/Legal/212.	4

RESPONDENT NO.3

THROUGH


NITIN MISHRA & ISHAAN SWARANA SHARMAAdvocates for the Respondent No.3-DDA
Manu Apartments, Mayur Vihar Phase- I, Delhi- 110091

Email: advocatenitin@gmail.com

advocateishaansharma@gmail.com

Ph.: +91 9810070377/ +91-9555777622

DATE: 21.8.2023

PLACE: NEW DELHI

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 311 OF 2022**

IN THE MATTER OF:

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

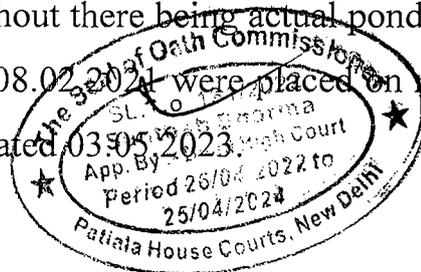
GOVT. OF NCT OF DELHI & ORS

...RESPONDENTS

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3- DELHI
DEVELOPMENT AUTHORITY.**

I, Yashpal Singh s/o Late Sh. Chauhal Singh aged about 59 years, working as Superintending Engineer, at DDA, do hereby solemnly affirm and state as under:

1. I state that I am presently working as Superintending Engineer, in Delhi Development Authority and as such, in my official capacity and based on records maintained in the office, am conversant with the facts of the case and competent to swear this affidavit on behalf of Development Authority/ Respondent No. 3 (hereinafter "DDA").
2. I state that *vide* order dated 08.05.2023, this Hon'ble Tribunal had directed DDA to place on record copies of the relevant revenue records pertaining to three ponds, namely, Shangushar Jodhi, Guga Jodhi and Gulli Jodhi.
3. I state that as per local enquiry, the said ponds are located in Khasra No.370 (Gram Sabha land), Mundka, Delhi. However, it is pertinent to mention that the said khasra was handed over to DDA *vide* possession proceedings dated 08.02.2021 as *Abadi Deh* / built up land, without any proper demarcation/ dimensions at site and also without there being actual ponds on site. Copy of the Possession Proceedings dated 08.02.2021 were placed on record by DDA along with its Additional Response dated 03.05.2023.

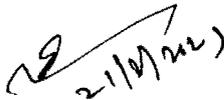


4. I state that since the revenue records of the said ponds are not available with DDA but with the Sub-Divisional Magistrate, Punjabi Bagh, Delhi, a letter dated 21.06.2023 bearing no. NGT/Engg.(44073)22/Legal/187 was sent to him *inter alia* requesting that the relevant records be provided. However, the records were not provided. Copy of the letter dated 21.06.2023 bearing no. NGT/Engg.(44073)22/Legal/187 is annexed herewith as **Annexure R3/1**.

5. I state that thereafter, a reminder was sent to the said Sub-Divisional Magistrate by way of a letter bearing no. NGT/Engg.(44073)22/Legal/212 on 11.07.2023. Despite the same, records have not been provided till date. Copy of the letter dated 11.07.2023 bearing no. NGT/Engg.(44073)22/Legal/212 is annexed herewith as **Annexure R3/2**.

6. I state that due to the aforementioned circumstances, DDA could not place on record the copies of the relevant revenue records as directed by the Hon'ble Tribunal. I state that the delay in providing the records by DDA is neither intentional nor deliberate. The DDA has made all efforts and shall continue to make all possible efforts to ensure compliance of the order passed by this Hon'ble Tribunal.

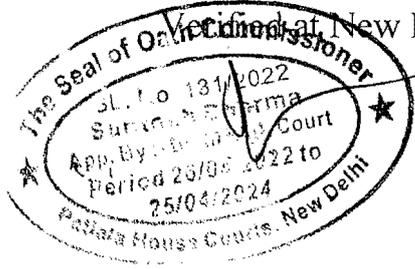
Identified the deponent who signed in my presence
 Hon'ble Tribunal


 21/8/2023
Superintending Engineer
D.C. CHAURANT
Manglapuri, N.D.-110045

VERIFICATION:

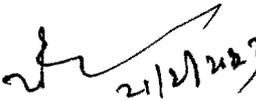
I, the deponent abovenamed, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, no part thereof is false, and nothing has been concealed therefrom.

21 AUG 2023



Verified at New Delhi on this 21 day of August, 2023.
 Solemnly sworn before me read over & explained to the deponent
 Admitted to be correct

 Oath Commissioner, New Delhi


 21/8/2023
DEPONENT
Superintending Engineer
D.C.C.-1, DDA
Manglapuri, N.D.-110045


21 AUG 2023

Urgent
Court Case Matter

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE DY. DIRECTOR (LM) WZ
SUBHASH NAGAR CROSSING NEW DELHI

No. NGT/Engg.(44073)22/Legal/187

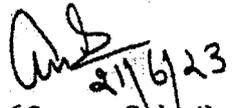
Dated: 21/6/2023

To

The SDM (Punjabi Bagh),
GNCTD, Rohtak Road,
Nangloi, New Delhi-41.

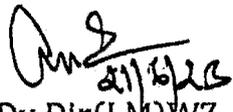
Sub: Regarding providing Revenue Record of Shangushar Jodhi, Guga Jodhi and Gulli Jodhi of Village Mundka.

In the court case titled Jeet Singh Yadav V/s Govt. of NCT of Delhi & Ors O.A no: 311/2022. Hon'ble court has directed to provide the revenue record of Shangushar, Guga & Gulli Jodhi. So, It is requested to your goodself to provide the above mentioned record at the earliest. NDOH 23.08.2023.


21/6/23
(Ganga Sahai)
Dy.Dir(LM)WZ

Copy to:-

1. EE/DPD-I/DDA, for kind information,
2. PS to CLM, for kind information.


21/6/23
Dy.Dir(LM)WZ

Court Case Matter
Reminder-I

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE DY. DIRECTOR (LM) WZ
SUBHASH NAGAR CROSSING NEW DELHI

No. NGT/Engg.(44073)22/Legal/212

Dated: 11/7/2023

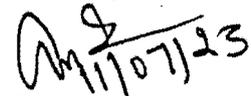
To

The SDM (Punjabi Bagh),
GNCTD, Rohtak Road,
Nanglol, New Delhi-41.

Sub: Regarding providing Revenue Record of Shangushar Jodhi, Guga Jodhi
and Gulli Jodhi of Village Mundka.

Ref: NGT/Engg.(44073)22/Legal/187 dated 21.06.2023

May please refer to the above mentioned letter dated 21.06.2023 sent
to your office of which till date no response has been received. It is again
requested to your goodself to provide the above mentioned record at the
earliest. Take this matter on urgent basis, as court case titled Jeet Singh Yadav
v/s GNCTD is listed on 23.08.2023.

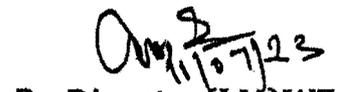

(Ganga Sahai)

Dy. Director (LM) WZ

02

Copy to:-

1. EE/DPD-I/DDA, for kind information.
2. PS to CLM, for kind information.


Dy. Director (LM) WZ

2